

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2948

ANSWERED ON:13.03.2015

NGOS

Angadi Shri Suresh Chanabasappa;De(Nag) Dr. (Smt.) Ratna;Sahu Shri Tamradhwaj

Will the Minister of FINANCE be pleased to state:

(a) the number of Non-Governmental Organizations (NGOs) registered under Section 35AC of Income Tax Act, 1961 and Foreign Contribution Regulation Act in various States, State- wise including Chhattisgarh;

(b) whether the NGOs registered under the above section/Act are entitled/financial to get benefits/financial assistance from the Government and Foreign institutions and if so, the details of the benefits accrued to these NGOs;

(c) whether these NGOs are maintaining proper accounts, getting them audited and filing their Income Tax returns, if so. the details thereof and if not, the reasons therefor including the action taken against them; and

(d) whether some NGOs are receiving funds from companies which are under Income Tax scanner for alleged black money stashed abroad, if so, the details thereof and the action taken by the Government thereon including preventive measures to check such irregularities?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a) A total of 834 NGOs/Institutions have been approved under Section 35AC of the Income Tax Act, 1961 during the last 4 years and state-wise data is not maintained. State wise details of NGOs registered under Foreign Contribution Regulation Act are as per Annexure-I.

(b) No, Madam.

(c) No such data is maintained centrally.

(d): No such specific case has been noticed. Whenever any instance of tax evasion is detected, appropriate action under Direct Tax Laws, including searches, surveys, enquiries, assessment of income, levy of taxes, penalties, etc. and filing of prosecution complaints in criminal courts, wherever applicable, is taken.